

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 33/RP/2018

Subject : Determination of transmission tariff for 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR/ (-) 200 MVAR SVC under Static VAR Compensator ("SVC") in Northern Region.

.Date of Hearing: 18.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : Rajasthan Rajya Vidyut Prasaran Nigam Limited & 16 Ors

Parties present: Shri Sitesh Mukherjee, Advocate, PGCIL
Shri Ved Prakash Rastogi, Advocate, PGCIL
Shri Deep Rao, Advocate, PGCIL
Shri Divyanshu Bhatt, Advocate, PGCIL
Shri S.K. Venkatesh, PGCIL
Shri S.S. Raju, PGCIL
Shri Zafrul Hasan, PGCIL
Shri Abhay Kumar, PGCIL

Record of Proceedings

Learned counsel for the Review Petitioner submitted that the instant review petition is filed for review of order dated 22.6.2018 in Petition No. 6/TT/2018 whereby the transmission charges for 400/220 kV New Wanpoh Sub-station: (+) 300 MVAR/(-) 200 MVAR SVC under Static VAR Compensator ("SVC") was determined. The instant asset was categorized as 'Series Compensation Devices' and was allowed only initial spares @ 4% in terms of Regulation 13(d)(iv) of the 2014 Tariff Regulations. Learned counsel contended that the instant SVC ought to have been categorised under "Transmission Sub-station (Brown Field)" and should have been allowed initial spares @ of 6% in terms of Regulation 13(d)(iii) of the 2014 Tariff Regulations. It was further contended that it is special compensator and it is not a Series Compensation Device. There is a huge difference in the cost of the Series Compensator Devices and Static VAR compensator. The cost of the Series Compensator Devices is around ₹40 crore whereas the cost of



SVCs is around ₹170 crore. Learned counsel for the Review Petitioner requested to allow initial spares @ of 6% as provided in Regulation 13(d)(iii) of the 2014 Tariff Regulations.

2. After hearing the Review Petitioner, the Commission reserved the order on admissibility of the review petition.

By order of the Commission

Sd/-
(T. Rout)
Chief Law

